

**NATIONAL COMPANY LAW TRIBUNAL**

**NEW DELHI BENCH**

**(IB)-1781(ND)2018**

**COARM:**

**PRESENT: MS. SAROJ RAJWARE  
HON'BLE MEMBER(T)**

**MS. INA MALHOTRA  
HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 13.09.2019**

**NAME OF THE COMPANY: M/s. Indu Kumar & Ors. V/s. M/s. Saha  
Infratech Pvt. Ltd.**

**SECTION OF THE COMPANIES ACT: 7 of IBC, 2016**

**S.NO. NAME DESIGNATION REPRESENTATION SIGNATURE**

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**Present:** Mr. Sachin Jain, Advocate for the Petitioner

**ORDER**

CA 1133/2019 has been filed by the Financial Creditor praying for liberty to seek restoration of their petition which had been dismissed as withdrawn on account of a settlement arrived at between the parties. Liberty was reserved by the petitioner to seek its restoration in the event of the post-dated cheques being dishonoured. The cheques have now returned dishonoured. In view of the same, he seeks restoration of the petition. The petition stands restored to its original stage and number.

Notice be issued to the Corporate Debtor vide all modes including through the process of the Bench returnable on 17<sup>th</sup> September, 2019. Service also be effected on the Corporate Debtor through its Directors and its counsel. Affidavit of service be filed.



**(Saroj Rajware)  
Member (T)**



**(Ina Malhotra)  
Member (J)**

(Sapna)